

F.No. 495/13/96- Cus. VI

Government of India  
Ministry of Finance, Department of Revenue  
(Central Board of Excise & Customs), New Delhi

**Subject:** Authorising Central Excise and Customs Officer in ICD / FPO and Cargo Complexes to issue Export Certificates for frequently traveling international passengers.

With increasing trade interaction, many Business Executives are traveling abroad quite frequently. They carry expensive equipment's like Camera, Camcorder, Cellular Phone, Note Book Computers etc. with them. At the time of departure, they have to the a Export Certificates with them to enable them to bring back the said goods without payment of duty on return. Normally, some to these goods are packed in the baggage of the passengers. It is, therefore, inconvenient for them to take out these articles packed in the baggage for such passengers in increasing and the frequency of their travel is also increasing and hence instances of such inconvenience is on increase.

2. Board have examined the issue and it is felt that there is a genuine need for issuing the Export Certificate before the departure of the passenger as a facilitation measure. It is decided that such certificates may now be issued in advance in the Customs Houses, International Airports and Sea ports. The certificate shall remain valid for period of one year. The certificate should be serially numbered; stamped with the official seal of the issuing authority and should contain the details of

- (a) Name of the product,
- (b) Manufacturers name
- (c) Marks / number / Mode, and
- (d) Year of Manufacture.

3. All Commissioners may please issue suitable public notice intimating of the facility giving, *inter-alia*, name and designation of the officer (s) competent to issue such certificate.

Sd/-  
(Rajnana Jha)  
Under Secretary to the Government of India